

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 08.07.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/123/94/2024
NAME OF THE COMPANY	Neeta Chemicals India Pvt Ltd
NAME OF THE PETITIONER(S)	Mr. Bhupendra Trivedi
NAME OF THE RESPONDENT(S)	State Bank of India
UNDER SECTION	94 of IBC

**ORDER**

**Present:** Ld. Counsel Mr. Prafull Singh Chandel for the Petitioner.

This is a petition filed under Section 94 of Insolvency & Bankruptcy Code, 2016 (IBC) by Financial Creditor. We have heard Ld. Counsel for the Financial Creditor and also perused the record.

The Financial Creditor has proposed the name of Mr. Rahul Bansal, having Registration number IBBI/IPA-001/IP-P02097/2020-2021/13308 as RP. Accordingly, Mr. Mr. Rahul Bansal, is hereby appointed as RP in this matter. The RP is directed to submit his report under Section 99 of IBC within 10 days.

Petitioner is directed to issue notice to the Respondent and file proof of the same by way of an Affidavit.

**Matter is adjourned to 18.09.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**